

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT COURT SITTING AT INDORE

Original Application No. 1002 of 2005

Indore, this the 20th day of October, 2005

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

S. Kottor Swamy, Accountant,  
Regional Vocational Training  
Institute for Women, ITI Campus,  
Nanda Nagar, Indore 452 011.

... Applicant

(By Advocate - Applicant in person)

V e r s u s

Union of India represented by

1. Controller General of Defence Accounts  
Ministry of Defence (Finance),  
CGDA, West Block-V,  
RK Puram, New Delhi - 110066.

2. Director of Training (WO),  
Ministry of Labour & Employment,  
DGE&T, Shram Shakti Bhawan,  
Rafi Marg, New Delhi - 100 001.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the applicant.

2. By filing this Original Application the applicant has  
claimed the following main relief :

"1. the first respondent may kindly be directed to  
dispose the pending application for transfer to the post  
of Auditor under CGDA by this applicant within 30 days."

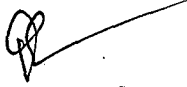
3. The brief facts of the case are that the applicant has  
joined as Lower Division Clerk in the office of General  
Reserve Engineering Force (Border Roads Organisation) under  
the Ministry of Surface & Transport. Subsequently, he has been  
promoted as Upper Division Clerk and then Accountant and now  
at present he is working as Accountant. He has applied for  
the post of Auditor notified by the Controller General of  
Defence Accounts, New Delhi in the employment news dated  
12-18 April, 2003. According to the applicant no action is  
being taken on the application submitted by him in response  
to the aforementioned advertisement. In this connection he has



submitted<sup>u</sup> number of representations, one being dated 5th May, 2005 (Annexure A-VI). The applicant has submitted that he will feel satisfied if directions are given to the respondent No. 1 to consider and decide his representation dated 5th May, 2005 within a time frame.

4. Accordingly, we feel that ends of justice would be met if we direct the respondent No.1 to consider and decide the said representation of the applicant dated 5th May, 2005 (Annexure A-VI), by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. The applicant is directed to send a copy of this order as well as the copy of the petition to the respondent No. 1 immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

"SA"

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